# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

#### ORIGINAL APPLICATION NO.170/00135/2020

# DATED THIS THE 10<sup>TH</sup> DAY OF NOVEMBER, 2020

#### **CORAM:**

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

B. Anthony S/o Late Berthalam Aged 62 years Retired Dresser Railway Hospital, Bengaluru R/o #580, 63<sup>rd</sup> Cross, Bhashyam Circle, Rajajinagar, Bengaluru 560 010

....Applicant

(By Advocate Shri K. Shivakumar)

Vs.

- 1. Union of India, Represented by General Manager South Western Railway, Rail Soudha, Gadag Road, Hubballi 580 020
- 2. Senior Divisional Personnel Officer South Western Railway, Bengaluru 560 023

.....Respondents

(By Shri J. Bhaskar Reddy, Railway Standing Counsel)

## ORDER (ORAL)

### PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- (i) Direct the respondents to grant one increment on notional basis on 30<sup>th</sup> June 2017 to the applicant and revise the pension and other settlement benefits paid already and.
- (ii) Grant any other relief or reliefs as deemed fit and proper in the interest of justice and equity"
- 2. At the very outset, Shri K. Shivakumar, learned counsel representing the applicant, submitted that the matter is squarely covered by an order dated 18.12.2019 passed by this Tribunal in Original Application No. 170/00677/2019. Learned counsel further submitted that the said order passed by this Tribunal has already been affirmed by the Hon'ble High Court of Karnataka at Dharwad vide its order dated 22.10.2020 passed in Writ Petition No. 146967/2020 (S-CAT).
- 3. The fact as stated by Shri K. Shivakumar has not been disputed by Shri J. Bhaskar Reddy, learned counsel representing the respondents.
- 4. Accordingly, the OA is allowed and the respondents are directed to issue necessary orders with regard to grant of one increment on notional basis on 30.06.2017 with all consequential benefits.

- 5. Let this exercise be undertaken within a period of two months from the date of receipt of a certified copy of this order.
- 6. Ordered accordingly.
- 7. There shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/

# Annexures referred to by the applicant in OA No. 170/00135/2020

Copy of the representation dated 18.01.2020 Annexure A1

# **Annexures referred in reply statement**

Copy of the Railway Services (Revised Pay) Rules, 2016 Copy of the promotion order dated 03.05.2017 Annexure R1

Annexure R2

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